

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
STARRED QUESTION NO.216
TO BE ANSWERED ON 3RD AUGUST, 2021

TERNA SHETKARI SAHKARI SUGAR FACTORY

†*216. SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether Terna Shetkari Sahkari Sugar Factory is lying closed due to liquidation;
- (b) the steps being taken by the Government to reopen the said factory/mill keeping in view the problems /difficulties being faced by the farmers and workers of this area;
- (c) whether the said factory is proposed to be opened with the help of banks and the ministries concerned have arrived at departmental consensus regarding the rent of the factory/mill and disbursement of P.F. dues amongst workers;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of the efforts made by the Government to reopen the said sugar factory/mill?

A N S W E R

MINISTER OF COMMERCE & INDUSTRY, CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION AND TEXTILES
(SHRI PIYUSH GOYAL)

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE
STARRED QUESTION NO. *216 DUE FOR ANSWER ON 03.08.2021 IN THE
LOK SABHA.**

(a)&(b): Yes, Sir. As per the information received from the State Government of Maharashtra, Terna Shetkari Sahkari Sugar Factory, Ternanagar, Osmanabad, Maharashtra is lying closed due to heavy loss and weak financial position and has been taken into liquidation on 20/11/2017.

The Central Government with a view to encourage setting up of new sugar mills in the country has de-licensed the sugar industry. Now, it is the responsibility of the concerned cooperative society to take necessary steps to re-open/revive the closed sugar mills of the cooperative sector.

(c) to(e): As per the information received from the State Government of Maharashtra, Assistant Provident Fund Commissioner, Regional Office, Solapur has attached property of the sugar factory on 28/9/2015 for the recovery of provident fund dues of the employees. The liquidator of the sugar factory has challenged recovery of provident fund dues before Hon'ble High Court and the process of sale of property of sugar factory i.e. e-tender process is stayed by Court order. Osmanabad District Co-operative Bank has filed Writ Petition No. 7909/2019 for permission to give sugar mill on lease basis. But the said petition is still pending in the Hon'ble High Court. The matter is subjudice. However, as informed by the State Government, the possibility of reopening of sugar factory can be decided, subject to decision of the petitions filed in the Hon'ble High Court, Mumbai, Aurangabad bench.
